

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.65 OF 2021

In the matter of:

News Item published in the Times of India dated 28.02.2021 titled Delhi:
 Man charred to death as illegal factory catches fire

NDOH: 04.02.2026

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Through Respondent Nos. 1 and 2



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Place New Delhi
 Date: 10/01/2026

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.65 OF 2021

In the matter of:

News Item published in the Times of India dated 28.02.2021 titled Delhi:
Man charred to death as illegal factory catches fire

NDOH: 04.02.2026

COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO. 1
AND 2 IN RESPECT OF ORDER DATED 11.11.2025

Most Respectfully Showeth:

1. That this Hon'ble Tribunal vide its order dated 13.08.2025 in the captioned matter was pleased to pass the following directions:-

“2. Learned Counsel for respondent no. 1 and 2 submits that respondent no. 1 and 2 were the original lessees of the premises in question which was sub-let by respondent no. 1 and 2 to respondent no. 10 and 11.

3. Respondent no. 1 and 2 are directed to serve the unserved respondent no. 10 and 11 and file affidavit of service.

4. List on 11.11.2025.”

2. That the Respondents Nos. 1 and 2 had duly complied with the order dated 13.08.2025, and had filed a compliance report on 10.11.2025.

3. Thereafter the Hon'ble Tribunal vide order dated 11.11.2025 in the captioned matter was pleased to pass the following directions:-

“1. By order dated 13.08.2025, respondents no.1 and 2 were directed to serve the unserved respondents no.10 and 11 and file affidavit of service. Though affidavit of service has been filed but it does not reflect that respondents no.10 and 11 are served.

2. Learned Counsel for respondents no.1 and 2 has sought permission to serve respondents no. 10 and 11 by way of publication. Prayer is allowed. Respondents no. 1 and 2 are directed to serve respondents no. 10 and 11 by publication of notice in daily Hindi and English newspaper having wide circulation in the area where respondents no. 10 and 11 were having the place of business /last said to have resided.

3. Let fresh affidavit of service indicating service by publication be filed atleast one week before the next date of hearing.

4. List on 04.02.2026.”

4. That in compliance of the aforesaid directions, the Respondent Nos. 1 and 2 duly served the Respondents Nos. 10 and 11 by publication of Notice of in a daily Hindi newspaper namely the Navbharat Times and in a daily English newspaper namely the Times of India on 07.01.2026. The relevant extract thereof is reproduced hereinafter:

*“BEFORE THE NATIONAL GREEN
TRIBUNAL, NEW DELHI*

OA No. 65/2021

*News Item published in the Times of India dated
28.02.2021 titled Delhi: Man charred to death as illegal
factory catches*

Fire

To

*1. Sanjay Prasad S/D/W/ Through :- Ram
Prasad A-175, S.K .- 1 Sector-93, Gautam
Budh Nagar, Noida, Phase-II, Ghaziabad,
Uttar Pradesh-201301
(Respondent No. 10)*

*2. Heera Lal Raheja S/D/W/ Through :-
Ram Prasad A-175, S.K .- 1 Sector-93,
Gautam Budh Nagar, Noida, Phase-II,*

Ghaziabad, Uttar Pradesh-201301

Also at:

*Through :- Paras Ram Raheja K-6 Second
Floor, Pratap Nagar. 10. State Bank of
India, Sadar Bazar. Delhi 110006
(Respondent No.11)*

NOTICE

Whereas vide order dated 21.05.2024 passed by this Tribunal you were impleaded as Respondent No.s 10 & 11 in the above mentioned case and usual notices were issued. Necessary step's were taken to serve through usual modes, but same could not be served upon you. Accordingly, vide order dated 11.11.2025 Hon'ble Tribunal directed to serve you by way of publication in a daily Hindi and English newspaper having wide circulation in the area where you were having the place of business / last said to have resided. 2. Accordingly, take notice that the said matter will now be listed for further consideration before the Hon'ble Tribunal on 04.02.2026, at 10:30 AM at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear in person or by a pleader duly instructed. In default of your appearance on the date & time indicated above matter may be heard and determined in your absence. 3. Given under my hand and the seal of this

*Hon'ble Tribunal, on this 2nd December 2025. Note: (For Orders, Cause Lists & other information, please visit our website: www.greentribunal.gov.in)
(Arvind Kumar) Deputy Registrar, NGT”*

The relevant extract of the Navbharat Times wherein the notice had been severed upon the Respondents Nos. 10 and 11 has been annexed herein as **Annexure-A**.

The relevant extract of the Times of India wherein the notice had been severed upon the Respondents Nos. 10 and 11 has been annexed herein as **Annexure-B**.

Through

Respondents Nos. 1 and 2



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New Delhi-110014
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Mob.9560744337

New Delhi
Dated: 10.01.2026



SIDDA EXPRESSES CONFIDENCE TO COMPLETE FULL TERM AS CM, DKS SAYS, 'GOOD LUCK'

DEMOCRACY IS BEING 'BRUTALLY MURDERED' IN ANDHRA, EVEN IN LOCAL BODY POLLS, SAYS JAGAN



HACK OF THE DAY HOW TO ADD FAMILY MEMBERS TO AYUSHMAN CARD

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Navigate to Beneficiary Details and click the "Add Member" option.

Upload the member's Aadhaar card, photograph, and proof of relationship (e.g., ration card, voter ID, or family certificate).

Submit the application and use the provided Reference ID to track the approval status.

CAREFUL: Membership is not instant; the addition is subject to government verification. Ensure uploaded documents clearly establish the relationship to the primary cardholder to avoid rejection.

Hacks are based on verified public sources. Readers are advised to follow official websites & updated rules. Tip from heena.gupta@timesinternet.in



BJP allies with Cong to snatch Maha civic body from Sena

With 27/60 Seats, Shinde's Outfit Was Single-Largest Party In Ambernath

Pradeep Gupta

Thane: A rare alliance between BJP and Congress has emerged in the township of Ambernath after recent local body elections, surprising political observers and party cadres. BJP has joined hands with councillors from Congress and the Ajit Pawar-headed Nationalist Congress Party (NCP) to form the Ambernath Vikas Aghadi and take control of a municipal council in the Mumbai region, keeping Shiv Sena out of office.

The polls were held last month, during which Shiv Sena and BJP, despite being allies at the state and national levels, contested separately. In the 60-member council, Sena emerged the single-largest party, winning 27 seats, BJP secured 14 seats, while Congress won 12. Ajit Pawar-headed NCP managed to win four seats, and two independents were also elected. Shiv Sena, however, suffered a setback in election to the municipal president's post, where its candidate Manisha Walekar lost to BJP nominee Tejasree Karanjule Patil.



The alliance has 14 BJP corporators and a BJP-backed municipal president, 12 corporators from Congress, four from NCP (Ajit Pawar faction) and one independent, giving it a combined strength of 32

BJP captured the president's position, but lacked the numerical strength among councillors to run the civic body independently. In a municipal council, which functions in a manner largely similar to a municipal corporation, the president has the authority to decide which issues are taken up for discussion in General Body meetings. However, when it comes to passing a proposal or resolution by consensus, the matter must be approved by a majority vote.

To overcome the lack of a majority, BJP initiated talks

with opposition parties at the local level. The negotiations culminated on Tuesday with the formation of the Ambernath Vikas Aghadi.

The Congress state brass said "no formal proposal" for a tie-up has been received yet, but the alliance announced in Ambernath includes 14 BJP corporators, a BJP-backed municipal president, 12 Congress corporators, four NCP (Ajit Pawar faction) corporators, and one independent, giving the coalition a combined strength of 32 — crossing the majority mark in the 60-member council. BJP corporator Abhijit Karanjule Patil has been appointed group leader of the alliance.

Speaking to TOI, Abhijit said BJP had contested the elections against corruption and a culture of intimidation under the Shiv Sena's long rule in the civic body. "Our objective was to free the municipal administration from fear and corruption and to ensure development in Ambernath. Keeping that goal in mind, we formed this alliance."

The move has drawn sharp criticism from Sena. Party netas have termed the Aghadi as an "unethical and opportunistic arrangement." Shiv Sena MLA from Ambernath, Balaji Kinikar, said that while the BJP campaigns nationally for a "Congress-free India," it has strengthened Congress at the municipal level for the sake of power. A Congress neta said the options are either aligning with BJP or the Shinde faction or remaining absent. However, no formal proposal for an alliance has been received by the Congress, he said, and no decision has been taken so far.

'Typo' triggers SIR notice to Amartya, TMC cries 'insult'

Tamaghna Banerjee & S Borral | TNN

Bolpur/Kolkata: An SIR notice summoning Nobel laureate Amartya Sen to a hearing over a discrepancy that the Election Commission has since identified as a "spelling error" led Trinamool Congress to claim on Tuesday that it was an "affront to Bengal and an icon who brought global recognition to India."

EC clarified that Sen needn't report at the designated office in Birbhum district's Bolpur to get the error rectified. A BLO will visit Pratchi, the Harvard economist's ancestral residence in Santiniketan, to do the needful, it said. MP and Trinamool national general secretary Abhishek Banerjee, whose party has flagged multiple alleged anomalies in the ongoing SIR exercise, said the notice served on Sen reflected how "influential voices in Bengal" were being "systematically targeted".

"This is not an isolated incident. Actor Dev and cricketer Mohammed Shami were also served notices. As if achievement, integrity and dignity mean anything any more," Abhishek said at a public event in Birbhum.

"Nobel laureate Amartya Sen carried India's intellect and values onto the world stage. Today, even a public figure of his stature stands humiliated by BJP-controlled EC," the TMP MP said.

He urged the state's electorate to "drive out forever BJP agents who want to unmap the people of Bengal".

District officials said Amrita Sen, the Nobel laureate's late mother, was on the electoral rolls during the 2002 SIR in Bengal. Sen, who has spent much of his life abroad, registered as a voter in Bengal in 2014 and voted in the Lok Sabha election that year.

When the current SIR



An elderly person being assisted as she arrives at a centre to attend an SIR-related hearing

Taxi driver ends life over 'SIR stress' in north Bengal

A 57-year-old taxi driver allegedly died by suicide because of SIR-related stress in West Bengal's Jalpaiguri, taking the toll attributed to the voter enumeration exercise in the district to five, reports

Roshan Gupta. The deceased was identified as Mohammad Khatim of Chunabhati in Fulbari. His relatives said he was under extreme mental stress after the names of five family members, including his own, did not appear in the 2002 voter list, resulting in their exclusion from the electoral rolls post-SIR. Police said he went missing on Monday night, and his body was found hanging from a tree near his house on Tuesday. "My father could not sleep due to anxiety," said his son Mohammad Shahid. "Our family has lived here for generations. The names of my grandfather and uncle were there in the 2002 list. We tried to reassure him, but he went missing last night. This morning, his body was found."

process in the state began on Nov 4, an SIR enumeration form was issued in Sen's name. His cousin Santabhanu Sen submitted the filled-in form to the BLO. "We are still to receive the hard copy of the notice that we hear has been generate," he said.

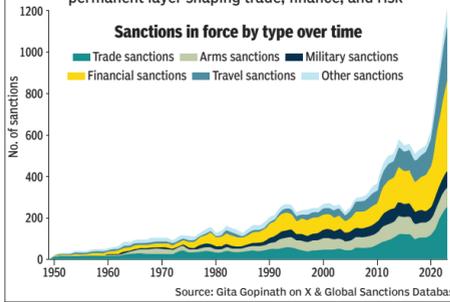
Rogue jumbo kills 4 more in J'khand, toll 9

The rogue elephant that has unleashed terror in Jharkhand's West Singhbhum district, trampled four more people in the past 24 hours increasing the toll to nine within a span of five days, reports **B Sridhar.** On Monday night, it killed a father and his two children in the Kolhan forest area. The family was asleep inside their hut when the tusker, believed to be just above the sub-adult age group, attacked, demolishing the structure and targeting the occupants. On Monday morning, it killed a 50-year-old woman, and injured her husband, 52. "We have called a team from Vantara. Translocating the elephant may be necessary," said the regional chief conservator of forests. Officials said the elephant becomes aggressive at night, while it remains hidden during the day. "Night operations are especially risky due to the presence of Maoist-laid IEDs in the jungle," a forest official said.

STATISTICS A slice of life in numbers

A world full of sanctions

Surge in sanctions — with the count doubling in the last five years — shows a structural shift in the global economy. Mostly driven by the US, they are no longer exceptions; they are a permanent layer shaping trade, finance, and risk



Goa speaker allows special discussion on Vande, rejects oppn's demand for debate on night clubs

Murari.Shetye @timesofindia.com

Panaji: Turning down the opposition demand to discuss illegal nightclubs, including the Arpora inferno that killed 25 people in a fire at Birch by Romeo Lane, corruption and law and order issues, Goa gov't instead decided to have a special discussion on 150 years of Vande Mataram in the winter session of assembly, scheduled from Jan 12.

"Discussion on Vande Mataram will be held on Jan 13," CM Pramod Sawant said Tuesday after the business advisory committee meeting. He said gov't had requested speak-

er Ganesh Gaonkar for a special discussion on Vande Mataram and the speaker allowed it. Though opposition members urged the speaker to allot additional time for discussing a raft of issues, including protecting Goa's identity, it was not allowed.

"Goa today is in crisis, and several issues have to be discussed," Sardeesai said it was not a good precedent to discuss Vande Mataram in the assembly when it had already been discussed in Parliament.

"Similar things followed in Haryana and UP and the opposition was called anti-national. In Haryana, even the opposition was suspended. US

Venzy Viegas said they specifically wanted to discuss illegal nightclubs dotting Goa's coastline, "but they (gov't) did not allow the discussion".

"If required, we will go and protest outside illegal nightclubs. We will not allow anyone to die in a fire at a nightclub."

Sardeesai said it was not a good precedent to discuss Vande Mataram in the assembly when it had already been discussed in Parliament.

"Similar things followed in Haryana and UP and the opposition was called anti-national. In Haryana, even the opposition was suspended. US

president Donald Trump said PM Modi wanted to make him happy. Similarly, Sawant wants to make Modi happy, and that is the reason it was decided to discuss Vande Mataram," the Fatura MLA said.

According to Alemao, it is clear from governing MLAs' resolutions, which they have submitted, that gov't is not functioning. "But when it comes to moving these resolutions, they abstain," he said, adding gov't should answer these questions and upload the answers on the portal in advance. "We will coordinate among ourselves... Leaving aside party ideology, we will speak as Goans," he said.

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COURT NOTICE

Notice is hereby given that a petition under Section 14 of the Rights of Persons with Disabilities Act, 2016 has been filed by Ms. Manju Dagar for appointment as Legal Guardian of Mr. Abhijeet Talukdar for management of his movable and immovable properties due to mental illness, before the Court of Ms. Anju Bajaj Chandna, Principal District & Sessions Judge, New Delhi District, Patiala House Courts, in Case GP No. 2/2025. Any person having objection may appear and file the same on 08.01.2026 at 10:00 A.M. Failing which, the matter shall be decided in accordance with law.

By Order of the Court
PD&S, New Delhi District, PHC

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Man buys phone, takes friends out for dinner; all 3 die in road crash

Rohtak: A late-evening drive to Murthal for parathas ended in tragedy as three friends, all aged 21, died in a crash on NH-44 in Sonapat Monday, reports **Sat Singh.** The trio — Deepak, Prateek, and Mayank — had driven out to celebrate the purchase of an iPhone 16 and headed towards the popular dhabas at Murthal on a scooter. Police said the accident occurred on Nangal Khurd flyover on Delhi-Panipat carriage-way when the scooter slammed into a truck that allegedly braked suddenly. The impact threw the riders onto the highway. Two of them died on the spot. The third was rushed to a private hospital in critical condition but couldn't be saved.

Police said none of the three was wearing a helmet, and head injuries proved fatal. The truck driver abandoned the vehicle and fled.

The victims' families said the friends left home around 3.30pm, telling their parents they would return in 10 minutes. Mayank, a BCom graduate, had been exploring job options. Deepak, a BA final-year student, helped the family's vegetable business, besides doing part-time photography to save up for the phone. Prateek, a second-year student, had lost his father a decade ago.

With gun in hand, Lalu's daughter warns 'enemies'

Manoj Chaurasia @timesofindia.com

Patna: RJD chief Lalu Prasad's Singapore-based daughter Rohini Acharya, who had a public fallout with her brother and the family's political saviour Tejaswi Prasad Yadav soon after the Bihar assembly election results in Nov last year, on Tuesday put out a cryptic social media post with a picture of her posing with a gun, saying she "has the eye to tell right from wrong and a perfect aim". "Sahil galat pahchanane ki nazar bhi durust hai aur nishana bhi," Rohini wrote on X.

Though it wasn't clear where the photo was taken, she had written in an X post the previous day her 18-year-old elder son had enrolled for basic military training. In Singapore, military training for citizens, known as National Service, is compulsory for all male citizens and second-generation permanent residents (PRs) upon turning 18.

After the assembly election results, Rohini had blamed RJD's rout on Tejas-

Court allows forensic test of Unnao survivor's voice sample

New Delhi: A Delhi court on Tuesday allowed forensic examination of the Unnao rape survivor's voice sample in a case relating to her alleged gang rape in June 2017, a week after she was raped by former BJP MLA Kuldeep Singh.

The order was passed on an application moved by the counsel for one of the accused, Shubham Singh.

According to the defence counsel, the woman "denied" that the voice in certain recorded conversations belonged to her, even though those recordings were being relied upon during the trial.

The defence has argued that these disputed recordings allegedly contain statements in which she admits "she had left her house voluntarily", which could be "crucial objective evidence".

Taking note of the submission, special judge Murari Prasad Singh directed the voice sample be sent to CFSL for comparison with audio and video recordings already part of the case record. The judge clarified the forensic exam was being permitted only to aid the adjudicatory process, and evidentiary value of the forensic report would be examined and assessed at an appropriate stage. TNN

GOVERNMENT OF HARYANA TENDER NOTICE

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1	THE SHAMBAD CO-OPERATIVE SUGAR MILLS LTD., KURUSHKETRA	EXPORT OF SUGAR 2025-26 OF ALL TEN CO-OP SUGAR MILLS OF HARYANA UNDER EXCHANGE OF EXPORT QUOTA SWAP WITH ANY OTHER MILLS AS PER GOVT NOTIFICATION	06.01.2026 19.01.2026	Rs. 20,00,000/-	https://tenders.hry.nic.in	9466114105 scmsalesonline@gmail.com

FOR FURTHER INFORMATION KINDLY VISIT : www.haryanaeprocurement.gov.in or www.etenders.hry.nic.in RO 41791

GOVERNMENT OF HARYANA TENDER NOTICE

Sr. No.	NAME OF BOARD/CORP./AUTH	NAME OF WORK NOTICE TENDER	OPENING DATE CLOSING DATE (TIME)	AMOUNT / END (APPROX.) IN RUPEES	WEBSITE OF THE BOARD CORP./AUTH	NODAL OFFICER/CONTACT DETAILS/EMAIL
1	HARYANA MEDICAL SERVICES CORPORATION LIMITED, PANCHKULA (HMSCL)	TENDER FOR THE SUPPLY, INSTALLATION AND COMMISSIONING OF BLOOD DONATION VAN ON 2 YEARS RATE CONTRACT AS MENTIONED AGAINST ITEM IN SCHEDULE OF REQUIREMENT (PANCHKULA)	06.01.2026 21.01.2026	Rs. 3,60,00,000/-	www.tmscl.org.in	8922399829 equipmentdgm2020@gmail.com

FOR FURTHER INFORMATION KINDLY VISIT : www.haryanaeprocurement.gov.in or www.etenders.hry.nic.in RO 41795

Convicted in cheque bounce case, man dies of heart attack in jail: A 56-year-old man died of heart attack at Vadodra jail, Gujarat, on Tuesday morning, a day after a court sentenced him to prison for one-and-a-half years in a cheque bounce case. The convict Pritesh Jadhav was rushed to SSG Hospital, where he died during treatment, officials said. TNN

By Order of the Court
PD&S, New Delhi District, PHC

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personal

CHANGE OF NAME

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Medical Records Department
PSRI Hospital, Sheikh Sarai Ph-II, New Delhi. Ph-011-30611900, Extn-3666, Email: mrds@psri.net Web: www.psrihospital.com

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

OA No. 65/2021

News Item published in the Times of India dated 28.02.2021 titled Delhi: Man charmed to death as illegal factory catches fire.

1. Sanjay Prasad S/D/W Through: Ram Prasad A-175, S.K.-1 Sector-93, Gautam Budh Nagar, Noida, Phase-I, Ghazabad, Uttar Pradesh-201301 (Respondent No.10)

2. Heera Lal Rahaie S/D/W Through: Ram Prasad A-175, S.K.-1 Sector-93, Gautam Budh Nagar, Noida, Phase-I, Ghazabad, Uttar Pradesh-201301 (Respondent No.11)

NOTICE

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